

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 1

CP (IB) No. 87/Chd/HP/2024

**IN THE MATTER OF:**

Hiveloop Capital Pvt. Ltd.

...Petitioner/ Financial Creditor

Vs.

RVD Sales Pvt. Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 7, IBC, 2016

**Order delivered on 15.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Karanveer Jindal, Advocate

**ORDER**

The present petition has been filed by the petitioner/ financial creditor seeking initiation of CIRP against the respondent/ corporate debtor.

Heard. Issue notice of this petition to the respondent(s) within two weeks.

The petitioner shall collect the notice from the Registry and send the same immediately to the respondent(s) at its registered address by speed post along with copy of the petition and the entire paper book with a copy of this order as well as at the email address of the respondent(s).

In case, the service of speed post on the respondent(s) is not effected, then the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation

in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable within two weeks.

Reply, if any, be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter, with a copy in advance to the counsel opposite. List on 05.06.2024.

-Sd-

**(L. N. GUPTA)**  
**MEMBER (T)**

SM

-Sd-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**